

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 1124/2003

COMMISSIONER OF CUSTOMS AND CENTRAL EXCISE,  
MUMBAI

APPELLANT(S)

VERSUS

M/S. DHARAMSI MORARJI CHEMICAL CO. LTD.

RESPONDENT(S)

J U D G M E N T

ANIL R. DAVE, J.

1. Hearing of this appeal was adjourned to await the decision of the Larger Bench in Commnr., Central Excise, Madras v. M/s. Adison & Co. Ltd. (C.A. No.7906 of 2002).

2. Now, the judgment of the Larger Bench has been delivered on 29.08.2016.

3. In view of the said judgment, the impugned order is set aside and the appeal is allowed with no orders as to costs.

.....J.  
[ANIL R. DAVE]

.....J.  
[L. NAGESWARA RAO]

NEW DELHI;  
SEPTEMBER 29, 2016.